

**HIGH COURT OF UTTARAKHAND, AT NAINITAL**

**OFFICE MEMO**

**No. 129 UHC/Institution/ 2022**

**Dated: December 15, 2022**

**Subject: Authorization for digitally signing summons/process/notices/communications to be sent to any of the parties through the Electronic Mail Service under 'The Uttarakhand Courts Service of Process by Courier, Fax, and Electronic Mail Service (Civil Proceedings) Rules, 2022'**

For the purpose of clause (m) of Rule 4, Rules 13 and Rule 17 of 'The Uttarakhand Courts Service of Process by Courier, Fax, and Electronic Mail Service (Civil Proceedings) Rules, 2022', the Hon'ble Chief Justice, High Court of Uttarakhand is pleased to authorize the following, as under:

(A) Shri Harsh Singh Jeena, Deputy Registrar (Judicial) and Shri Vidya Sagar Pant, Deputy Registrar are hereby authorized to digitally sign such summons/process/notices/communications to be sent through Electronic Mail Service on behalf of the High Court of Uttarakhand, as per the provisions of 'The Uttarakhand Courts Service of Process by Courier, Fax, and Electronic Mail Service (Civil Proceedings) Rules, 2022'.

(B) In circumstances, where the two Deputy Registrars, as above are not present, or their digital signatures, are not available for signing, Shri Arvind Kumar, Registrar (Judicial) shall be authorized to digitally sign such summons/process/notices/communications to be sent through Electronic Mail Service on behalf of this Hon'ble High Court, as per the provisions of 'The Uttarakhand Courts Service of Process by Courier, Fax, and Electronic Mail Service (Civil Proceedings) Rules, 2022'.

(C) At present, as the Digital Signatures of Shri Harsh Singh Jeena, Deputy Registrar (Judicial), Shri Vidya Sagar Pant, Deputy Registrar and Shri Arvind Kumar, Registrar (Judicial) are not available for digitally signing, Shri Ambika Pant, Registrar (Computer) is authorized to digitally sign such summons/process/notices/communications till the digital signatures of the Shri Harsh Singh Jeena, Deputy Registrar (Judicial) and Shri Vidya Sagar Pant, Deputy Registrar and Shri Arvind Kumar, Registrar (Judicial) are available for the purpose.

**By the order of the Hon'ble Chief Justice**

**-Sd-**

**(Arvind Kumar)  
Registrar (Judicial)**

**No. 5482 UHC/Institution/ 2022**

**Dated: December 15, 2022**

Copy forwarded for information and necessary action to:-

1. Advocate General, Government of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital.

3. Chief Standing Counsel, Government of Uttarakhand, Nainital.
4. Assistant Solicitor General, Government of India, Nainital.
5. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
6. P.P.S. to Hon'ble the Chief Justice for placing a copy of this Office Memorandum before His Lordship.
7. All the Private Secretaries to the Hon'ble Judges for placing a copy of this Office Memorandum before Their Lordship.
8. Private Secretary to the Registrar General of the Hon'ble Court.
9. All the Registrars of the Hon'ble Court.
10. All the Bench Secretaries of the Hon'ble Court.
11. All the Judicial Sections of the Hon'ble Court.
12. OIC/NIC/A.R. (I.T.) of the Court with the request to upload this Office Memorandum in the official website of the High Court of Uttarakhand.
13. Guard file/Notice Board.

*J. Jeena*  
15/12/2022  
**Deputy Registrar (Judicial)**